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their names should be sent up to the concerned departments whenever advertisement is made and so on?

SHRI ABID ALI: Yes. Sir. A large number of such complaints are being received and we request these complainants to give us specific instances and names of the persons who demand money. In some cases this information has been given and very stern action has been taken against those who have been found guilty. I may request the hon. Member and others to give us the necessary help in this matter. We are very much anxious to take action so that corruption is eliminated from this department also.

SHRI M. VALIULLA: Is there any age limit fixed for re-employment?

SHRI ABID ALI: That question again has to be addressed to the Home Ministry. Sir.

KHWAJA INAIT ULLAH: The hon. Minister just now said that strong action has been taken against those who took bribe in this Department. Will the hon. Minister kindly let us know what kind of strong action has been taken? Any specific cases of strong action?

SHRI ABID ALI: Dismissal from service. And in one case we filed recently prosecution also but that unfortunately failed because the person concerned did not come forward to help us. And as I said, Sir, departmental action-dismissal and prosecution-win always be taken against those who are guilty.

SHRI R. B. SINHA: How many dismissals have taken place?

SHRI ABID ALI: If the hon. Member gives notice, I shall supply that information.

SHRI D. NARAYAN: May I know the percentage of educated and non-educated people that got employment?

SHRI ABID ALI: This question has been answered several times and if again a reply is wanted. I will read out the figures.

Ma. CHAIRMAN: The answer has been given on several occasions previous^' and he does not want to bother by reading it again.

SHRI ABID ALI: No. Sir. I am prepared to

MR. CHAIRMAN: The answer will be given to you. He has got the list. Question No. 975.

## COMPENSATION FOR LOSS OF GOODS ON THE RAILWAYS

•675. SHRI K. SURYANARAYANA: Will the Minister for RAILWAYS be pleased to state the amounts of compensation paid by the various Railways to both consignors and consignees for the loss of goods on those railways in the year 1952?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): The amount of compensation paid by Railways in 1952 on account of losses of various kinds, viz. goods and parcels lost, stolen, damaged or destroyed etc. was Rs. 304 lakhs.

SHRI K. SURYANARAYANA: Mav I know, Sir, whether the Government have recovered any amount of this compensation from the insurance companies?

SHRI O. V. ALAGESAN: I have no information. Sir.

SHRI C. G. K. REDDY: Is it the practice of the Railway Administration to underwrite its own risk to the consignees with an insurance company?

SHRI O. V. ALAGESAN: No, Sir.

SHRI B. K. MUKERJEE: Does the figure given by the hon. Minister inr elude the amount spent by the Government over the enquiries in these cases of claims?

- SHRI O. V. ALAGESAN: Th'is amount refers to compensation actually paid to the parties.
- SHRI B. K. MUKERJEE: Am I to understand that the figure given includes the expenditure incurred by the Government in settling these compensation cases?

SHIR O. V. ALAGESAN: No.

MR. CHAIRMAN: He said 'no'.

SHRI RAJAGOPAL NAIDU: With reference to the compensation paid the hon. Minister has given Rs. 304 lakhs as the figure. May I know what is the amount claimed by the consignors and the consignees and > what is the amount actually paid and also what is the proportion between the claims and the actual payments?

- SHRI O. V. ALAGESAN: Of course the claims are always exaggerated...
- MR. CHAIRMAN: What he wants to know is: What was the amount claimed....
- SHRI O. V. ALAGESAN: For that I will require notice.
- SHRI K. S. HEGDE: Will the hon. Minister be pleased to state what portion of the comDensation paid is due to pilferage?
- SHRI O. V. ALAGESAN: Sir. this compensation is for all kinds of things goods lost, stolen, damaged, destroyed, etc. I do not have separate figures for pilferage alone
- SHRI D. NARAYAN: May I know in how many cases compensation has been paid after claim cases have been taken to courts?
- SHRI O. V. ALAGESAN: I require notice for that.
- SHRI D. NARAYAN: May I know the reason for all these losses?
- SHRI O. V. ALAGESAN: People have to reform their habits.

- SHRI D. NARAYAN: May I know how far the railway servants are responsible for all these losses
- SHRI O. V. ALAGESAN: To a certain extent they are also responsible.
- SHRI B. K. MUKERJEE: Is the Government taking any steps to prevent leakage?
- SHRI LAL BAHADUR: Undoubtedly. We are in touch with the Home Ministry and a high-placed officer of the Ministry is going round the States to consult them with regard to taking effective measures. We are also tightening up our Watch and Ward.
- PROF G. RANGA: Is it a fact that these claims which are made for com--pensation do not cover even half of the losses that are being incurred by people when they send their parcels and this is especially so in the case of perishable articles like vegetables and fruit?
- SHRI O. V. ALAGESAN: I do not think
- PROF. G. RANGA: Is it not a fact that when parcels of mangoes are being sent from South India or Western India, only rotten mangoes are-received by the consignees and at times only stones are received.
- SHRI O. V. ALAGESAN: This mangoes question was dealt with during. the discussion on the Budget.
- SHRI D. NARAYAN: Is it a fact that sometimes eoods trains are stopped near jungles and the wagons are broken and looted?
- SHRI O. V. ALAGESAN: Such cases have occurred.
- SHRI T. V. KAMALASWAMY: Is it not a fact that most goods are lost ber-cause they are sent to the wrong places? If the answer to this is in the affirmative, may I know the value of the goods realised by auction of this unclaimed property?

(No Answer.)